IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP No. 93(ND)/2017

IN THE MATTER OF:

Renaissance Advanced Consultancy Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 66

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER :- Mr. Rajeev Kumar, Advocate

For the RESPONDENT

ORDER

Compliance with the direction issued by us in para 3(i) of the order dated 23.05.2017 is not satisfactory. According to the affidavit of despatch and publication of notice filed on 01.06.2017, intimation has been given to the Government of India, Ministry of Finance, Income Tax Department, Circle 21(1), C.R. Building, New Delhi without disclosing the Pan number. Accordingly, the petitioner shall comply in letter and spirit with the direction issued in para 6(i) by issuing proper notice to the Income Tax Officer disclosing the Pan number and further details. The needful shall be done within two weeks.

List the matter on 16th October, 2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(R. VARADHARAJAN) MEMBER(JUDICIAL)

19.09.2017 V. Sethi